

**GOVERNMENT OF INDIA
STEEL
LOK SABHA**

UNSTARRED QUESTION NO:2676
ANSWERED ON:28.07.2014
REHABILITATION OF DISPLACED PERSONS
Tumane Shri Krupal Balaji

Will the Minister of STEEL be pleased to state:

- (a) the policy being followed by the Government for providing adequate compensation to the families who were displaced or affected as a result of setting up of steel plants in public sector;
- (b) the number of families displaced or affected due to establishment of public sector steel plants and the number of persons of displaced families who have since been given employment, plant-wise;
- (c) the steps taken by the Government to rehabilitate the remaining displaced/affected families; and
- (d) the time by which all these persons are likely to be rehabilitated?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF STEEL, MINES AND LABOUR AND EMPLOYMENT (SHRI VISHNU DEO SAI)

(a)to(d) Land for setting up public sector plants, is acquired by the concerned State Government as per the provisions of Land Acquisition Act. The rehabilitation/compensation and other issues of displaced persons are also dealt by the competent authority under the Land and Rehabilitation policies of the concerned State Government. Requisite amount of compensation on this account was deposited by SAIL with the respective State Governments as land for SAIL steel plants where acquired by State Government. All persons displaced due to RINL-VSP steel plant have been rehabilitated in five rehabilitation colonies developed by Government of Andhra Pradesh. The State Government is in the process of developing a new rehabilitation colony for 450 families from whom land was acquired for VSP in the last phase of acquisition. As per directions given by the Government of Andhra Pradesh in 2007, 50% of the non-executive posts in RINL-VSP are earmarked for the displaced persons of VSP, at induction levels where experience is not stipulated (subject to meeting the prescribed qualification). The employment of displaced persons is being regulated in terms of guidelines which have been upheld by the Hon'ble Supreme Court of India, whereby other things being equal, displaced persons are considered and given preference for employment.

Plant-wise details of number of families identified as displaced and number of employment provided under displaced category are as under:-

SAIL Steel Nos.identified Employment provided
Plants as displaced under displaced
category

(i) Bhilai Steel 5684 4468
Plant

(ii) Rourkela Steel 4094 6397
Plant

(iii) Bokaro Steel 6019 16000
Plant (approx)

(iv) Salem Steel 3002 214
Plant
Visakhapatnam 15912 7358 as against
Steel Plant commitment of 5000
(RINL)